

CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH

O.A.NO./502/93  
T.A.NO.

DATE OF DECISION 22/8/1996

Bijendra Pal & ors. Petitioner

Mr.V.S.Mehta Advocate for the Petitioner [s]  
Versus

Union of India & ors. Respondent

Mr.Akil Kureshi Advocate for the Respondent [s]

## CORAM

The Hon'ble Mr. V.Radhakrishnan Member (A)

The Hon'ble Mr. T.N.Bhat Member (J)

JUDGMENT

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ?
- 3, Whether their Lerdships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ?

1. Bijendra Pall
2. Siya Ram Pal
3. Rakesh Bhagat
4. Rozaddin
5. Azmuddin

Applicants

Address of all  
c/o Shri Chandreshwar Prasad  
Nr. Khodiar Mata Temple,  
Mali Vas, Lal Bag,  
Palanpur.

Applicants

Advocate Mr. V. S. Mehta

versus

1. Union of India, Through :  
The General Manager,  
Posts and Telegraphs Department,  
Ministry of Communication,  
Parliament Street, New Delhi.
2. Chief General Manager,  
Department of Telecommunication,  
Gujarat, Khanpur,  
Ahmedabad.
3. Divisional Engineer Telegraphs,  
Palanpur Division, Saraswati  
Chambers, Opp. Marketing Yard,  
Palanpur.
4. Sub-Divisional Officer Telegraphs,  
Palanpur, Bh. Banas Hotel,  
Palanpur.

Respondents

Advocate Mr. Ajil Kureishi

ORAL ORDER

O.A.503/93

Date: 22/8/1996

Per Hon'ble Mr. V. Radhakrishnan

Member (A)

The applicants and their advocate  
Mr. Mehta are not present. Dismissed for default.

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( T. N. BHAT )  
Member (J)

*VR*  
( V. RADHAKRISHNAN )  
Member (A)